

the release of persons detained under TADA have been constituted as per directions of the Supreme Court;

(b) the number of TADA detenus released as on March 31, 1997 on the recommendations of the Review Committees;

(c) whether the Government have fixed any time limit for the State Government for the release of such detenus on the merit by those review committees; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) A statement showing the names of the States where the Review Committees have been constituted as per directions of the Supreme Court for the release of persons detained under TADA is enclosed.

(b) to (d) As a result of the review made by the committees and concerned efforts made by the Central Government TADA provisions have been dropped against as many as 28502 persons depending upon the nature and gravity of the alleged offence. Further on 23.4.97 Home Minister has written to Chief Ministers of all the States/UTs to ensure that the review committees make bi-monthly case to case review of TADA detenus and proceedings thereof are sent to Union Home Secretary in his capacity as a Chairman of the Central Review Committee.

Statement

Sl.No.	Name of States/UTs who have constituted Review Committees
1.	Andhra Pradesh
2.	Arunachal Pradesh
3.	Assam
4.	Bihar
5.	Goa
6.	Gujarat
7.	Haryana
8.	Himachal Pradesh
9.	J & K
10.	Karnataka
11.	Kerala
12.	Manipur
13.	Madhya Pradesh
14.	Maharashtra
15.	Meghalaya
16.	Punjab
17.	Rajasthan
18.	Tamil Nadu
19.	Uttar Pradesh
20.	West Bengal
21.	Chandigarh Administration
22.	NCT Delhi

National Security Fund

4919. SHRIMATI KETAKI DEVI SINGH :
KUMARI UMA BHARATI :
SHRI PANKAJ CHOWDHARY :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether National Security Guard (Rastriya Suraksha Guard) has been constituted for the security of VIPs;

(b) if so, the details thereof;

(c) whether special training has been imparted to the said force to combat terrorism; and

(d) the expenditure likely to be incurred on the constitution of said force?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) and (b) NSG has been constituted for combating terrorist activities with a view to protect States against internal disturbances and the active duty of its members also include operating at a picket or engaged on patrol or any other duty, in relation to combating terrorist activity.

(c) The NSG is providing regular training to its personnel to combat terrorism.

(d) The allotted budget estimate of NSG for 1997-98 is Rs. 68 crores.

[English]

Procurement Prices

4820. DR. ARVIND SHARMA : Will the Minister of FOOD be pleased to state:

(a) the names of sugar mills in Haryana which are purchasing sugarcane at the minimum prescribed rates and the mills purchasing sugarcane comparatively at a higher rate;

(b) the reasons of this disparity and the steps taken by the Government to remove it;

(c) the number of sugar mills in Haryana which are not economically viable; and

(d) the steps taken/proposed to be taken by the Government to remove the economic shortcomings?

THE MINISTER OF AGRICULTURE (EXCLUDING THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING) AND MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION AND